

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.211
CP(IB)/158(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India Through Mr. Ashutosh Agarwal
V/s
Abhay Narendra Lodha

.....**Applicant**

.....**Respondent**

Order delivered on 28/11/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pulkitesh Dutt Tiwari, Advocate
For the Respondent : Mr. Jaimin Dave, Advocate a/w Ms. Hirva Dave,
Advocate

ORDER

Learned counsel for the applicant stated that RP is appointed and he has also filed his report.

Heard both the learned counsels.

The learned counsel for the respondent is directed to file written submission of three pages as well as citations and the learned counsel for the applicant may file rejoinder to the written submission. No further documents will be filed by both the advocates.

List the matter on 01.12.2023.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)